

(c) what steps Government propose to take to help the consumers in cases where fabulous prices were charged by STC and what action is proposed to be taken against the officials responsible?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):

(a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Industrial Licences issued to Hindustan Antibiotics Limited

3804. SHRI SOMCHAND SOLANKI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what are the industrial licences, import licences which have been given to Hindustan Antibiotics Limited during the Fourth Five Year Plan period, what are the targets achieved or implemented in regard to them; and

(b) the present production of Hindustan Antibiotics Limited, item-wise, capacity-wise, and how Government would like them to achieve the approved targets in the interest of the consumers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):

(a) INDUSTRIAL LICENCES

Only one Industrial Licence for the manufacture of 5000 Kgs./annum of Semi-synthetic Penicillin was issued

in favour of M/s. Hindustan Antibiotics Limited on 20th March, 1972 during the Fourth Plan period. This project is under implementation and the first two stages in the manufacture of Ampicillin have been completed. Trial production of Ampicillin was started in August, 1974. Production attained upto 28th February, 1975 was 195.82 Kgs.

IMPORT LICENCES

Details of the import licences issued to M/s Hindustan Antibiotics Ltd., during the Fourth Plan period are given below:—

- 1 Import licence No. 1/A/1048643-C, dated 8th March, 1972 for import of Ampicillin for a c.i.f. value of Rs. 1,20,000/- against free foreign exchange.
- 2 Import licence No. 1/AU/1059219/S/NE/46/H/35-36 dated 13th March, 1973 for Ampicillin for a c.i.f. value of Rs. 2,40,000/- against Dutch credit.
3. Import licence No. 1/C/2029679/S/GN/50/H/37-38/CG. II dated 15th January, 1974 for import of a Glass lined reaction vessel and a positive displacement pump for a c.i.f. of Rs. 1,64,339/- against West German credit.

Licence mentioned against (2) above has not been utilised.

(b) The present production of Hindustan Antibiotics Limited is as under:

Product	Unit	Installed capacity	Targetted production for 1974-75	Actual production upto 28-2-75.
1. Bulk Penicillin	MMU	84	61.44	56.02
2. Streptomycin	Kgs.	80000-90000	62,780	61,145
3. Hamycin Bulk	Kgs.	250	20.00	0.31
4. (i) Vit. C. Bulk	Tonnes	125	2.40	0.519
(ii) Soorbitol	"	..	188.00	125.11
5. Ampicillin Bulk	Kgs.	5000	..	195.82
6. Agricultural products				
(i) Streptocycline	Kgs.	} No separate capacity	1160	1207.23
(ii) Aureofungin Sol			511	433.66

In order to improve the production of streptomycin, Hindustan Antibiotics Ltd., have introduced a new strain which has improved their yield of this item. Similarly, in regard to Penicillin, steps have been taken to obtain a new technology which is expected to enable them to achieve substantial improvement in their production of this product. In regard to Hamycin, the process is under stabilisation and the product is being standardised. As regards Vitamin C, the problems of non-functioning of the indigenously fabricated refrigeration units, non-availability of Acetone, process problems due to use of Benzene as a solvent and certain problems of product quality were encountered, which have now been sorted out to a great extent. As a result, by the end of December, 1974, a regular stream upto the last stage has been established.

World Tour by M.Ds. of IDPL and HAL

3805. SHRI SOMCHAND SOLANKI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the M.Ds of IDPL and HAL went on a world tour last year to get technical know-how for a number of drug items;

(b) what is the report submitted by this group to Government who sanctioned this round-the-world tour for this 4-Member strong team which visited the world;

(c) what was the expenses and whether necessary approval of the Boards of Directors was sought; and

(d) if not, what action Government propose to take for contravening the rules and regulations of the company law and other regulations?